आपके पूर्ववर्ती मंत्री श्री साठे जी ने 12-6-84 को सिन्द्री की मीटिंग में कहा था कि ग्राप माडर्नाइजेशन के प्लान को श्चागे ले जाइये में इसके लिए पैसा लाऊंगा। मैंने उनसे कंसलटेटिव कमेटी के ग्रन्दर प्रश्न भी पुछा कि यह जो सिन्द्री का कटलिस्ट प्लांट है इसके लिए ग्राप क्या कर रहे हैं । उन्होंने ब्राश्वासन दिया था कि इसके माडनीइजेशन के लिए हर संभव पैसा दिया जायेगा, उसे माडर्न प्लांट दिया जायेगा । मैं मंत्री जी से एक प्रश्न पछना चाहता हं कि जब देश में इतने कटेलिस्ट की आवश्यकता पड़ने वाली है तो पी० डी० ग्राई० एल० के माडर्नाइजेशन को क्यों नहीं प्राथमिकता दी जा रही है ? दूसरा ग्रगर पी० डी० ग्राई० एल० का जो कैटेलिस्ट है वह थाल प्रोजैक्ट में ग्राज हाल्डर टाप्सो के बरावर सिद्ध हो रहा है तो पी० डी० ग्राई० एल० को दूसरा कारखाना लगाने की अनमति क्यों नहीं दी जा रही है। क्यों मल्टी नैशनल को बलाया जा रहा है जबिक हमारे यहां की टेक्नालाजी पिछले 12 साल से बना रही है खीर खभी भी जो थाल प्रोजेक्ट है उसके ग्रंदर पी० डी० आई० एल० और हाल्डर टाप्सी दोनों के कैटेलिस्टस समान माने गये हैं। तो जब हमारी चीज बराबर की है, हमारे देश में बन सकती है, हमारे प्लांट बना सकते हैं फिर उनको पीछे रख कर क्यों विदेशी चीजों को बढावा दिया जा रहा है. यह मेरा स्पष्ट प्रश्न है ?

SHRI VEERENDRA PATIL It is not correct to say that Government is encouraging foreign companies and not encouraging our own companies. I have already made it clear that PDIL has already submitted a proposal and it is under active consideration of the Government. It is not correct to say that only the PDIL is producing catalyst in the country. There are other units also which are producing it. There is one in the private sector, that is United Catalyst (I*dia) Limited; they are also producing catalysts. There is one other company, Messrs. Indian Explosives Limited. They have been given a Letter of Intent for manufacturing catalysts and they are, I think, in the process of manufacturing. If another company wants to come

forward, as I have already said that there is a lot of demand for catalysts and if w_e are not able to produce to meet the demand and if somebody else wants to produce, and if an Indian company wants to come forward and produce it, definitely preference will be given to the Indian company.

MR. CHAIRMAN; Shri Kailash Pall Mishra. Not here. Members who have given their names for supplemental, should not go out of the House.

Next question now.

Introduction of mobile telephones in the country

- *3. SHRI ANAND SHARMA: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether Government propose to introduce mobile telephones in the country; and
- (b) if so, by when this facility is proposed to be made available to the subscribers? I'jfli

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRi RAM NIWAS MIRDHA): (a) and (b) There is a proposal to carry out trials on mobile telephone service in Delhi during the next few months.

SHRi ANAND SHARMA Will the hon. Minister be kind enough to inform us whether the subscribers for this purpose will be registered and what will be the number of people who will be able to benefit from this facility by the end of 1986? I would also like to know whether the necessary technology required for this purpose has been acquired?

SHRI RAM NIWAS MIRDHA: We have a research project going in this respect and our organisation called the Telecommunications Research Centre, has imported certain equipment from the U.S.A. and they are carrying on trials. We have been wanting to instal the transmitter on the top of a high building. At one stage, we thought. Sanchar Bhavan itself will do. But the Palika Kendra have now made available some space on the top floor where we will instal the transmitter. After this, regular trials will start and after the

results of this research project are made known, We will take steps to commercialise it and then introduce it to the public here.

MR. CHAIRMAN: Shri Anand Sharma.

SHRI ANAND SHARMA; No second supplementary,

SHRI VISHWA BANDHU GUPTA: Sir, the question is, whether the hon. Minister can inform us abuot the number of subscribers who will be able to benefit from this? i would also like to know, in this connection, whether Members of Parliament will be included in this? What would be the cost, per call cost and sa on? Is it likely to be more than the normal rates?

SHRi RAM NIWAS MIRDHA; The equipment which has been imported cost us Rs. 1.5 crore. We imported, along with the transmitter, one hundred mobile telephones. The question in regard to what would be the rate if you commercialise it is also part of the research project. We hope that after the transmitter has been installed on the top of the Palika Kendra, we will be in a position to say whether it is technically feasible. \#hat will be its range, what will be its usefulness and what are the snags which have to be taken "care of. After the technical feasibility has been established, the commercial side will be gone into

श्री सत्य प्रकाश मालवीयः मान्यदर,यह प्रकृत सारे देण के सम्बन्ध में है, लेकिन उत्तर जो है, केवल दिल्ली के संबंध में है। दिल्ली इस देश की राजधानी है, लेकिन दिल्ली ही सम्पूर्ण देश नहीं है ।

मेरा मंत्री जी से प्रश्न यह है कि प्राग दर्शन में दिल्ली के प्रलावा क्या किसी ग्रीर स्थान या किसी ग्रीर नगर में भी इस योजना को चाल करने के लिए परीक्षण कराने का इरादा है?

थी राम निवास मिर्धा : जैसा मैंने बताया यह तो ग्रभी एक गोध करने की योजना है। हम इस नये क्षेत्र में शोध कर रहे हैं कि किस प्रकार से किन परिस्थितियों में इस प्रकार के मोबाईल टेनीफोन हमारे

यहां लग सकते हैं । इसलिए प्रारम्भ में क्योंकि हमारा टेली-क्य्युनिकैशन रिसर्च सेंटर दिल्ली में स्थित है, यह प्रयोग यहां किये जा रहे हैं और प्रयोग अगर कामयाब साबित हुआ, तब इसे और जगह भी अवस्य लगाया जायेगा केवल दिल्ली हक सं. फिह नहीं रखा जाएगा।

to Questions

अ और जीव केव जीन इससे इतना यह भी पुछिएगा कि क्या इनकी पार्टी इसे ग्रपनी बैलगाडी पर लगायेगी?

SHRi B. SATYANARAYAN REDDY, I am very happy that ihe Government thinking of introducing this mobile telephone system in the country and they experimenting. In this connection, 1 would like to know from the Minister of Communications, whether they have gone to countries or places where this system working? I would like to know whether they have sent any experts or technicians from India to study the system before the system in this question to introduce the country was considered? If so, I would like to know, who are the persons who have gone, what is their report and what are the possibilities of introducing this system in our country?

SHRI RAM NIWAS MIRDHA: This system of mobile telephones is in operation in many countries and one need not go there really to study the system as such. 'Our experts are conversant with the technology. But in our own situation, the question as to in what manner this should be implemented will be studied in this research project, to arrive at certain conclusions. As I said, we have all the expertise. Our people know about this technology, about the transmitters, receivers, installations, aerials and everything. After the results of these trials and experiments are known, we will try to make it a commercial proposition and make it open to public.

SHRI PARVATHANENI UPENDRA: Sir. as the Minister has pointed oufi, this system is already in operation in a number of countries, r do not find any need for pilot projects or fresh tests here. It is a question of deciding whether we should have it or not to have it. I feel that the Government should look ahead ind go in

for this system and also provide for the manufacture of the cordless equipment also so that when we decide to introduce it. we will be able to do so extensively throughout the country.

SHRI RAM NIWAS MIRDHA: . Well, Sir, yesterday itself \ was in Hyderabad where the electronics exhibition is going on. I asked some of the people if they could manufacture or had the programme of manufacturing this. They said that it was not difficult and some of them even had licences for wireles, sort of system and they can certainly adopt it. We will certainly try to see that it is manufactured here.

Foreign take marks and brand names

- *4 SHRI BISWA GOSWAMI: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:
- (a) whether the recommendations in respect of foreign trade marks and brand names made by the Committee which went into the matter have been accepted by Government;
- (b) whether Government have come to any conclusion about allowing foreign trade marks in India; and
- (c) if so, whether there is any proposal to amend the Trade Marks and Patents Acts?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRr ARIF MOHD. KHAN): (a) to (c) There has been no change hi Government's Policy of not allowing foreign brand names on internal sales. However, the policy is under review.

SHRI BISWA GOSWAMI: Sir. the hon. Minister has given a very evasive reply which has got a double meaning. He has said that there is no change in Government's policy and at the same time he has said that the policy is, however, under review. So, he has not said clearly anything about this,

T want to know from (he hon. Minister whether it is a fact the Committee of Secretaries has already cleared the move to re-write the law restricting the use of

foreign brand names and whether it is a fact that the liberalisation of Government policy will mean reversal of the earlier process of gradually phasing out Ihe foreign bran names. I want to know from the hon. Minister, what economic benefits will be derived by liberalisation of the Government policy.

SHRI ARIF MOHD. KHAN; Sir, since no changes have been made in the existing policy, that is why j have said that there has been no change in Government's policy of not allowing foreign brand names en internal sales. However, the Committee of Secretaries has considered the matter, they have made certain recommendations, but no final decision has been taken about these recommendations. That is why I have said that we are reviewing the policy. Only after reviewing it, after taking a final decision in the matter, it will \(\ilde{ie}\) possible for me to comment on the point which has been made by the hon. Member.

SHRI BISWA GOSWAMI: In reply to a question of Shri V. Kishore Chandra S. Deo in Lok Sabha on 23rd April, las', the hon. Minister has clearly said that in the collaboration agreement of Lohia, Escorts, Godfrey an4 Hero, a specific condition was put that no foreign brand name will be used, but still Lohia, Escorts and Hero are using the foreign brand names. What action does the Government propose to take against these companies who have dis:>byed and clearly violated the conditions imposed on them in the collaboration agreement? Also 1 would like to know from the hon. Minister whether he will assure the House that action will be taken against such companies which disobey specific conditions of the collaboration agreement.

SHRI ARIF MOHD. KHAN: Sir. *j* have stated about the general policy about brand names, and a condition to this effect of not using-foreign brand names Is being incorporated in all approvals for foreign collaboration. The hon. Member has asked about particular companies. If there w any violation of the agreement by any company certainly action will be taken against that particular company. The follow up of foreign collaboration approvals is done by various administratives/